

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/TL/2022

- Subject : Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of scope of work as detailed in the Petition through Regulated Tariff Mechanism (RTM) mode to Power Grid Southern Interconnector Transmission System Limited.
- Date of Hearing : 24.5.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powergrid Southern Interconnector Transmission System Ltd. (PSITSL)
- Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and 15 Ors.
- Parties Present : Shri Aryaman Saxena, Advocate, PSITSL
Shri Anil Kr Meena, CTUIL
Shri Ankush Patel, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed for grant of separate transmission licence for implementation of the transmission schemes viz. (i) requirement of 765 kV spare (1-Ph) Reactors units at 765 KV Chilkaluripeta (Part B) and (ii) scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor at 765 kV Chilkaluripeta through Regulated Tariff Mechanism (RTM). Learned counsel further submitted that CTUIL vide its OM dated 16.11.2021 has approved the implementation of the above transmission scheme under the RTM by the Petitioner.

3. In response to the specific query of the Commission regarding nomination of Implementation agencies by CTUIL, the representative of the CTUIL submitted that as per revised Terms of Reference of re-constituted NCT, ISTS projects, costing up to Rs. 100 crore or such limit as prescribed by the Ministry of Power, is to be approved by CTUIL and its mode of implementation is to be decided by CTUIL under intimation to NCT. The representative of CTUIL confirmed that CTUIL had given the intimation to the NCT in this regard.



4. After hearing the learned counsel for the Petitioner and the representative of the CTUIL, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)